

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 302 OF 2016 &  
IA NO. 628 OF 2016**

**Dated: 06<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Union of India Through Southern Railway ...Appellant(s)  
Vs.  
Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anil Kumar Shrivastava  
Mr. V. S. R. Krishna  
Mr. P. Mani, Dy. CEE  
Mr. S. Karthikeyan, SEE

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.3 & 4

**ORDER**

Issue notice. Mr. S. Vallinayagam takes notice on behalf of Respondent Nos.3 & 4. We direct Mr. Sethu Ramalingam, learned counsel, to obtain instructions from the State Commission/Respondent No.1. Notice be issued to the other Respondents returnable on 06.04.2017. Dasti, in addition, is permitted.

List the matter on **06.04.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**